



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1117/2019**

**This the 6<sup>th</sup> day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Amar Singh Meena  
S/o Sh. Bachchu Ram Meena  
R/o Qr. No. 4-B, Type-III,  
Police Colony Shakurpur,  
Delhi-110092  
(Group "B")  
(Assistant Commissioner of Police,  
Delhi Police)

... Applicant

(By Advocate: Sh. Ajesh Luthra)

**VERSUS**

1. Govt. of NCT of Delhi  
Through its Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi.
2. The Secretary (Home)  
GNCT of Delhi  
5<sup>th</sup> Level, C-Wing  
Delhi Secretariat, New Delhi-110001
3. Commissioner of Police,  
Delhi Police Hdqrs.,  
MSO Building,  
I.P. Estate, New Delhi.
4. Special Commissioner of Police (Hdqrs.),  
Delhi Police Hdqrs.,  
MSO Building,  
I.P. Estate, New Delhi.

... Respondents

(By Advocate: Ms. Esha Mazumdar)

**ORDER (Oral)****Hon'ble Mr. Pradeep Kumar, Member (A):**

Sh. Ajesh Luthra, learned counsel appeared on behalf of the applicant. Ms. Esha Mazumdar, learned counsel appeared on behalf of all the respondents.

2. The applicant, herein, is working as Assistant Commissioner of Police/Communication in Delhi Police and he is seeking promotion for the post of Deputy Commissioner of Police/Communication. It is seen from the counter reply, filed by the respondents, that initially it was proposed to modify the Recruitment Rules for the post of Deputy Commissioner of Police/Communication. However, subsequently, the decision was taken to follow the existing Recruitment Rules. As per these existing Recruitment Rules, the applicant attained the eligibility in the year 2018.

3. Learned counsel for the respondents submitted that a proposal has been sent to Govt. of NCT of Delhi and the finalisation of the same shall need UPSC intervention also. Specific averment made in counter reply dated 09.08.2019, reads as under:-



“V. xxx xxx xxx

*The matter regarding amendment in the Recruitment rules for the post of Police Radio Officer/DCP Communication and representation of Shri Amar Singh Meena, ACP/Communication for his promotion to the post of Police Radio Officer/DCP Communication were examined in Police Hdqrs. at length and decided that there is no need to modify the existing Recruitment Rules at this stage and send a proposal to the Govt. of NCT of Delhi for filling up the post of Police Radio Officer/DCP Communication. Accordingly, a proposal on the prescribed format of UPSC alongwith other relevant documents/information i.e. service particulars, Work and Conduct report, Integrity certificate, grading of ACRs for the last five years of Shri Amar Singh Meena, ACP/Communication, since the creation of the post, to prepare the reservation roaster, Vigilance status of the department and personal files of the Applicant, has been sent to the Govt. of NCT of Delhi, the cadre controlling authority, for taking necessary steps for filing up 01 vacant post of Police Radio Officer/ Deputy Commissioner of Police /Communication by promotion, vide Police Hdqrs. letter No. 41022/CB-1/PHQ dated 19.07.2019.”*

Respondents have also submitted some additional affidavit also on 03.01.2020, wherein the same position has been averred.

4. The applicant pleads that a time bound direction may be given to the respondents to finalise the proposal already under their consideration.

5. In view of the foregoing, the present OA is disposed of with the direction to the respondents to complete the process of consideration (para 3 supra),

within a period of three months from the date of receipt of a certified copy of this order.

6. In view of aforesaid, OA stands disposed of.
7. No order as to costs.



**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

/akshaya/